

Title: Need to implement the Supreme Court's orders on transferring the land of closed industries to D.D.A.- Laid.

SHRI BHAN SINGH BHAURA (BHATINDA) : In its order dated 10.05.1996, the Hon'ble Supreme Court ordered in a writ petition that hazardous and noxious industries be closed down. It further ordered that 57% of 68% of land of those industries should be surrendered to DDA. But none of the industrial units complied with the order nor the DDA did take any step.

Further the Hon'ble Supreme Court in its order dated 28.04.2000 again made DDA duty bound to take in it possession the lands from different industries closed down including big mills like Swatantra Bharat Mills, Biralal Mills, etc. Even on 01.03.2001, the Hon'ble Supreme Court further passed order regarding the surrender of land by the industries or taking over of land by the DDA.

In spite of aforesaid various orders by the Hon'ble Supreme Court not an inch of land was transferred to DDA by the industries nor the DDA took any action regarding taking over land. In the meantime various industries started selling of those lands to third parties, particularly to NRI based parties instead of surrendering the lands to DDA. The private parties, in many places, allowed Delhi Metro Railway to acquire those lands for heavy compensation, thus reaping huge profits.

Therefore, in view of the above mentioned facts, it can be easily said that a big scam is involved in the whole process, and I demand from the Government that an appropriate enquiry is conducted into the whole situation and the truth be brought to light.
